

आयकर अपील अाधकरण, "डी" ढायपीठ, चेन्नई
IN THE INCOME-TAX APPELLATE TRIBUNAL 'D' BENCH, CHENNAI
श्री अाहम पी. जॉजलेखा सदय एवं श्री धुवु आर.एल रेडी, ढायक सदय के समु
**Before Shri Abraham P. George, Accountant Member &
Shri Duvvuru RL Reddy, Judicial Member**

आयकर अपील सं./I.T.A.No.1742/Mds/2017
ढथाण वष/Assessment Year:2013-14

M/s. AVR Textiles Pvt. Ltd.,
No.2, Surya Garden, 1st Street,
Bharathi Nagar,
Coimbatore-641 004.

Vs. The Deputy Commissioner of
Income Tax,
Corporate Circle 2,
Coimbatore.

[PAN: AACCA4473A]

(अपीलाथ /Appellant)

(ढयथ/Respondent)

अपीलाथ क ओर से / Appellant by : None
ढयथ क ओर से/Respondent by : Mrs. S. Vijayaprabha, JCIT
सुनवाई क ताराख/ Date of hearing : 15.02.2018
घोषणा क ताराख /Date of Pronouncement : 22.02.2018

आदेश /O R D E R

PER DUVVURU RL REDDY, JUDICIAL MEMBER:

This appeal filed by the assessee is directed against the order of the
Id. Commissioner of Income Tax (Appeals) 1, Coimbatore, dated 31.03.2017
relevant to the assessment year 2013-14.

2. When the appeal was taken up for hearing on 03.10.2017, none
appeared on behalf of the assessee. Accordingly, the Bench has directed to
issue notice to the assessee by RPAD and notice was issued. The said

notice has been received back unserved with remark of the postal authorities that %No such addressee @ above address+. The assessee has also not filed any change of address. Hence, it is inferred that the assessee is not interested in prosecuting the appeal.

3. Therefore, having regard to Rule 19(2) of ITAT Rules and following the decision of the Delhi Bench of the Tribunal in the case of Multiplan (India) Ltd. (38 ITD 320) and the judgment of the Hon'ble Madhya Pradesh High Court in the case of late Tukoji Rao Holkar (223 ITR 480), the appeal of the assessee is dismissed for want of prosecution.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on the 22nd February, 2018 at Chennai.

Sd/-
(ABRAHAM P. GEORGE)
ACCOUNTANT MEMBER

Sd/-
(DUVVURU RL REDDY)
JUDICIAL MEMBER

Chennai, Dated, the 22.02.2018

Vm/-

आदेश का प्रतिलिपि अपेक्षित/Copy to: 1. अपीलार्थी/Appellant, 2. प्रत्यर्थी/Respondent, 3. आयकर आयुक्त (अपील)/CIT(A), 4. आयकर आयुक्त/CIT, 5. प्रभागीय प्रतिलिपि/DR & 6. गाडफ़ाईल/GF.